

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11119/2022

(Arising out of impugned final judgment and order dated 22-08-2022 in CRLR No. 592/2022 passed by the High Court Of Judicature At Allahabad)

BANTI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 11-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Narayan Har Gupta, Adv.
Mr. Anantha Narayana M.G., AOR
Ms. Adithi Chaudhari, Adv.

For Respondent(s) Mr. Divyanshu Sahay, adv.
Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent-State has fairly submitted that the trial against the accused-husband has already been culminated into the acquittal. However, according to him the summons were issued against the present petitioners who are the in-laws of the victim, whose trial was separated.

Let the order of trial court acquitting the husband be placed on record.

List on 22.01.2024.

Interim order to continue till then.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)